

cent dirt of rats and stones. As regards rice there was 35 per cent broken rice. So I would like to know who prescribes these standards?

**SHRI SUKH RAM** Government prescribes specifications of wheat and rice. It seems the hon. Member is making mention of some rice supplied to Maharashtra Government. As I have already stated in this House last year because of floods lot of damage had been caused to the paddy crop in Punjab and Haryana. So under compulsion we had to relax some specifications and out of that relaxed specification the rice that we procured that had been supplied to all the States but that rice is fit for human consumption. That is within the PFA limit. But if you compare the rice with very good quality rice it no doubt looks inferior. It is discoloured to some extent. That is the only problem. The broken percentage is also relaxed. I do not remember but it may be 20 to 25 per cent. That is the only problem otherwise we have been supplying good quality rice and wheat.

[*Translation*]

**SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI** Mr. Speaker, Sir, through you I would like to know from the hon. ble. Minister whether he proposes to conduct an inquiry in respect of the quality of wheat being supplied by the F.C.I. to the tribals and the scheduled tribes which is not worth consumption. There are wide-spread complaints in this regard. The Government should enquire into these complaints and distribute low-priced wheat and rice.

**SHRI SUKH RAM** As I have stated earlier, the Central Government conducts inspection before releasing the stock of the foodgrains to the State Governments and the Officers of the State Governments also inspect the stocks. In case you have any problem or complaint in respect of your area or in any other area, you should bring it to my notice. I will write about it to the State Governments and direct them about the distribution of prescribed quality of wheat.

[*English*]

### **Management of Swadeshi Polytex Limited**

\*123 **SHRI ATISH CHANDRA SINHA:** Will the Minister of TEXTILES be pleased to state

(a) whether the NTC Limited has been participating in the management of the Swadeshi Polytex Limited, Ghaziabad and Chief Executive has been functioning in the company without an appropriate approval of the competent authority

(b) whether Government or the NTC Limited has been supporting the company to rejuvenate the financial structure of the company,

(c) if so, the facts thereof and

(d) what further action is proposed to be taken to have effective management of the company?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (KUMARI SAROJ KHAPARDE) (a) to (d) A Statement is given below

### **STATEMENT**

(a) Swadeshi Polytex Limited Limited is not a Government Company. The Board of Directors of Swadeshi Polytex Limited had appointed the present Chairman-cum-Managing Director, National Textile Corporation (Holding Company), New Delhi, as the Managing Director of Swadeshi Polytex Limited till a regular managing Director is appointed. This arrangement has been approved by the Central Government under the provisions of Section 269 of the Companies Act, 1956.

(b) No, Sir

(c) Does not arise

(d) The Board of Directors of the Com-

pany vide their resolution date 31st march, 1989 as amended by resolution dated 15th May, 1989 have constituted a Committee to select a Managing Director for the Company.

**SHRI ATISH CHANDRA SINHA.** Sir, I would like to know from the hon. Minister the date from which the Managing Director of National Textiles Corporation has been working as Managing Director of Swadeshi Polytex Limited. When was the approval of the Company Law Board obtained? If there is a gap between the two, what are the reasons for that?

**KUMARI SAROJ KHAPARDE:** Sir, the Chairman-cum-Managing Director of NTC was appointed as Managing Director of Swadeshi Polytex Limited for the period of one year with effect from 29th march 1988. The Department of Company Affairs have approved the re-appointment of Shri Ajit Singh as a Managing Director of the company for about a period of 8-9 months with effect from 29th march 1989 without any remuneration. This would mean that Shri Ajit Singh's extended term as Managing Director of Swadeshi Polytex Limited will be up to 28th December 1989 in terms of the communication received from the Department of Company Affairs

**SHRI ATISH CHANDRA SINHA:** I understand that there is CBI inquiry No. PE-158-88 pending against the particular MD. Besides, many complaints from different quarters have also been made against him. In spite of that, he is not only being allowed to continue as Managing Director in NTC but also is in charge of Swadeshi Polytex Limited which is still a profit-making organisation but will soon turn into a sick unit if the present MD is allowed to continue.

I would like to know when will the CBI inquiry be completed and a regular separate MD for Swadeshi Polytex Limited be recruited.

**KUMARI SAROJ KHAPARDE:** I would like to reply to the first part of the supplementary

of the hon. Member. He has just now mentioned about the CBI inquiry. I would like to mention in the House that it is not to my knowledge at least that no inquiry of that kind is going on.

Secondly, the hon. Member has asked me about the performance of Swadeshi Polytex Limited. I don't agree with the hon. Member that after going under the NTC, the performance is going down and down. The apprehension that the performance of Swadeshi Polytex Limited has been adversely affected under the NTC's management, as I have just mentioned, is absolutely baseless. I would like to bring to the notice of the hon. Members that, on the contrary, the performance has definitely improved substantially despite unprecedented constraints.

The quarter April to June 1989 has ended with a net profit of Rs. 30.38 lakhs. We are expecting a net profit of Rs. 4.5 to 5 crore this year.

**SHRI ATISH CHANDRA SINHA:** The last part of the question is:

When is there going to be a regular MD for that particular Mill?

**SHRI P KOLANDAIVELU:** Sir, Mr. Ajit Singh has been put in charge of Swadeshi Polytex Limited. Has the Government received many memoranda for his removal for the Chief Executive's post because of the labour unrest upon his taking charge as the Chief Executive? Is the Swadeshi Polytex Limited running under loss after he became the Chief Executive? Is it not true that most of the mills which are run by the National Textile Corporation are running under loss? Supposing a private management takes the charge, it is able to get profit. But invariably, most of the NTC mills in various parts of the country are running under loss?

May I know whether the Government is proposing to give it to the private management for better administration and for making profit?

**KUMARI SAROJ KHAPARDE.** Sir, there is already a Board appointed by the Government which is looking into these aspects raised by the hon Member Regarding the second part of the supplementary, as I have just now mentioned, within these 18 months, there is a lot of improvement. These questions are very often raised by the hon Members because there are two groups a'ways and those two groups always raise certain issues

**SHRI PL KOLANDAIVELU** Madam, this profit of Rs 30 lakhs is nothing when each and every mill is making crores of rupees as the price of yarn has gone up. Each and every spinning mill is minting money and this profit of Rs 30 lakhs is nothing for the Swadeshi Polytex Limited

**THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA)** The Swadeshi Polytex Ltd is not making yarn. So the question of yarn is out. Again I would like to repeat what my hon colleague has said. The audited 18 months accounts of SPL which were approved by the Board of Directors on 28 the June 1989 show that the company has earned a net profit of Rs 7.04 crores (gross profit of Rs 9.33 crores) during the period ended 31st March, 1989. So, the performance has improved, the production has improved, the sales have improved and the profits have improved. What more does the hon Member want? It has improved considerably since coming under the NTC.

**DR KRUPASINDHU BHOI** One Mr Ajit Singh who was the FCI General Manager in Talcher Fertiliser Plant had completed the plant before time. Another group has made a complaint against him to the CBI. Like that this Mr Ajit Singh who was the FCI Chairman and Chairman of so many other corporations has done a magnificent job. Due to these reasons, is this Ministry using his services to energise the sick plants like injecting coramine and decadron as a life-saving drug and to revitalise the plants?

**SHRI RAM NIWAS MIRDHA** I have not followed the question of the hon Member

But I can say that with all its difficulties, the performance of the NTC is improving gradually

### **Amendment of the Indian Forest (Conservation) Act**

+

\*124 **DR G S RAJHANS:**  
**SHRI S B SIDNAL:**

Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the reply given on 29 March, 1989 to Unstarred Question No 3799 regarding amendment to the Indian Forest (Conservation) Act, 1980 and state,

(a) whether the Committee to review the implementation of the Indian Forest (Conservation) Act 1980 has since been set up

(b) if so, the details thereof, including the composition of the Committee, and

(c) if not, when the Committee is likely to be set up?

[Translation]

**THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI SUMATI ORAON)** (a) Yes, Sir

(b) The details of the composition and the terms of reference of the Commission are given in the statement below

(c) Question does not arise

### **STATEMENT**

The Committee was set up vide Govt of India Notification No F 6-5/89-F.P. dated 6.4.1989. The details of the Committee are given below

### **A COMPOSITION OF THE COMMITTEE**

1. **Shri Duleep Matthar** Chairman